

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No.
~~Exhibit~~

458 of 1993.

DATE OF DECISION 06-09-1993.

The Sr. Superintendent of R.M.S. Petitioner

Shri Akil Kureshi

Advocate for the Petitioner(s)

Versus

Smt. Madhuben Parmar

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Member (J)

The Hon'ble Mr. M.R.Kolhatkar : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

The Sr. Superintendent of R.M.S.,
Navrangpura (Post Office) Stg. Office,
Ahmedabad.

...Applicant.

(Advocate : Mr. Akil Kureshi)

Versus

Smt. Madhuben Parmar,
At : Nr. Dispensary No.17,
Saraspur,
Ahmedabad.

...Respondents.

ORAL JUDGMENT

O.A.NO. 458 OF 1993.

Dated : 06th Sept. 1993.

Per : Hon'ble Mr.R.C.Bhatt : Member (J)

This application under Section-19 of the Administrative Tribunals Act, 1985, is filed by the Sr. Superintendent of RMS, Navrangpura (Post Office) Stg. Office, Ahmedabad, against one Smt. Madhuben Parmar, seeking the relief of quashing and setting aside the award ~~of~~ dated 25.2.1993, passed by the Industrial Tribunal, Ahmedabad in reference (ITC) no. 26/90. The grounds mentioned ~~in~~ in the application are 12 in number. It is necessary to observe that our jurisdiction and power under Article-227 of the Constitution of India is very limited. Unless a material illegality or ~~an~~ irregularity is established by the

substantial

aggrieved party by which ~~an~~ injustice is done to the party
merely because of other points, we can not interfere
with the award. We have examined the reasoning given by
the Industrial Tribunal. The Industrial Tribunal has
considered the documents on record and the submissions.
The Tribunal has held that the order of dismissal of the
present respondent dated 01.4.1989, was illegal and unjust,
and the present applicant was directed to reinstate the
respondents in service from 01.04.1989 and also directed the
present applicant to pay 50% of the back wages. Having gone
through the award, we do not find any substance in the grounds
mentioned by the applicant to quash that order. There is no
illegality committed by the Tribunal in reaching the ~~conclusion~~
conclusion nor there was any material irregularity by the
Tribunal in following the procedure which resulted in
substantial injustice to the parties. We therefore, do not
admit this application and dismiss the same summarily.

M.R.Kolhatkar

(M.R.Kolhatkar)
Member (A)

R.C.Bhatt

(R.C.Bhatt)
Member (J)

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. 07/0458193 of 199

Transfer Application No. — Old writ Pet. No. —

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 05/10/93

Countersigned : Pratap Singh
05/10/93

g2 Section Officer/Court Officer

Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAME OF THE PARTIES Sr. Superintendent of R.M.S.
A'bad.

VERSUS

Mrs. M. K. Parsons

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